

TO BE PUBLISHED IN PART II SECTION 3(i) OF THE
GAZETTE OF INDIA

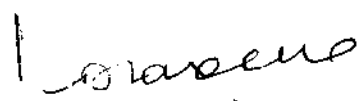
Government of India
Ministry of Finance
(Department of Revenue & Insurance)

New Delhi, the 11th February, 1971.

NOTIFICATION
INCOME TAX

NO. 30 (F.No.404/126/70-ITCC): In exercise of the powers conferred by rule 4 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Government hereby appoints the Additional Commissioner of Income-tax (Recovery), Madras to be the Tax Recovery Commissioner, Madras.

2. This Notification which supersedes Notification No.134 & 136 (F.No.16/14/66-ITB) dated 25th October, 1967 shall come into force with immediate effect.


(R.D. Saxena)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. 30 (F.No.404/126/70-ITCC):

COPY FORWARDED TO:

1. All Commissioners of Income-tax.
2. All Additional Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Chief Secretary, Govt. of Madras, Madras.
5. The Accountant General, Madras.
6. The Comptroller & Auditor General of India,
New Delhi (25 copies).
7. All Officers and Sections in Board's office.
8. Bulletin Section (3 copies).
9. Guard file.


Deputy Secretary to the Government of India